women demonstrators were detained by Delhi Police under section 65 of the Delhi Police Act. 1978 and were subsequently released.

Modernisation of Metro Police Forces

- 3991. SHRI BHAGATRAM MANHAR: Will the Minister of HOME AFFAIRS be pleased to state
- (a) Whether Government are considering a proposal to modernise police force in the mctros of all States;
 - (b) if so. the details thereof,
- (c) whether Government propose to acquire modern and sophisticated equipments for the police force in various State capitals; and
- (d) if so, the details of such equipments likely to be purchased during the never two years and the budget earmarked for such equipments?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) to (d) 'Police' is a State subject as per the Constitution of India. As such, it is primarily the responsibility of the State Governments to modernise their police forces, including those deployed in Metro cities. However, to supplement the efforts of the State Governments in this regard, the Central Go\ ernment has been providing financial assistance to the State Governments through the awards of the Finance Commission as well as under the Scheme for Modernisation of State Police Forces. An amount of Rs. 200 crores is available under the Scheme for Modernisation of State Police Forces during the current >ear 2000-2001. The same amount is proposed to be provided for the next year. i.e.. 2001-2002.

The Central Government is also implementing, with effect from the financial year 1997/98. a special scheme for Modernisation of State Police Forces in the North-East under which arms and ammunitions, vehicles and communication and other equipment are provided in kind. The expenditure incurred under this Scheme last year. *i.e.*. during 1999-2000 was Rs. 50.87 crores approximately.

New provisions in Criminal Laws

- 3992. SHRI NANA DESHMUKH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) Whether the Law Commission has recommended incorporation of new provisions in the criminal laws to provide for stringent punishment for the

offence of rape and sexual abuse of children taking note of UN conventions, Aarious constitutional provisions and also after hearing the views of various women's organisations;

- (b) whether the Commission has also suggested that all cases of sexual assault must be tried by special courts with court personnel including judges, prosecutors, counsellors especially trained and sensitised to issues of sexual assault: and
 - (c) if so, what steps are being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI):—(a) Yes. Sir.

- (b) A non-governmental organisation made suggestion to the Law Commission of India that all cases of sexual assault should be tried by special courts which shall be manned by judges, prosecutors and counsellors specially trained/sensitised to issues of sexual assault'. The Law Commission has not included this as part of its recommendation.
- (c) The recommendations of the Law Commission of India would be examined in consultation with the State Governments, as Criminal Law is on the Concurrent List in the Seventh Schedule to the Constitution of India.

Infiltration of Bangladeshis in Delhi

- 3993. SHRI NANA DESHMUKH: Will the Minister of HOME AFFAIRS be pleased to state: (a) whether it is a fact that more than t\vo crore Bangladeshi nationals have crossed over into India and if this infiltration is not curbed the demographical balance of many region will be severely hit;
- (b) whether it is also a fact that more than one thousand Bangladeshi nationals come every month to Delhi and out of a total 70 assembly constituencies, 60 are inhabited by illegally living Bangladeshi nationals; and
- (c) if the answers to part (a) and (b) be in affirmative what steps Government are taking/propose to take to check their infiltration to India as a whole and Delhi in particular?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) and (b) There is a continuous influx of illegal immigrants from, Bangladesh. It is difficult to make a realistic estimate of the number of illegal immigrants from Bangladesh because they enter surreptitiously